

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA No. 1126 of 2019 IN  
DFR No. 2145 of 2019**

**Dated : 3<sup>rd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Ghatge Patil Industries Limited**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission &  
Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
For Ms. Dipali Sheth

Counsel for the Respondent(s) : Mr. Ashish Singh  
Mr. Anup Jain for R-2/MSEDCL

**ORDER**

**(IA No. 1126 of 2019 - for condonation of delay)**

For the reasons set out in the application, delay of 13 days in filing the appeal is condoned.

Application is disposed of.

**DFR NO. 2145 OF 2019**

Admit.

Objections, if any, shall be filed by the Respondents within four weeks.

List the matter on **03.10.2019**.

**(Ravindra Kumar Verma)  
Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)  
Chairperson**